

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

(Through web-based video conferencing platform)

**BEFORE: SHRI. N. K. SAINI, VICE PRESIDENT AND
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER**

**In I.T.A. No. 57/ASR/2020
(Asst. Year: 2014-15)**

Sh. Jagtar Singh, 1082, vs. Income Tax Officer,
Gali Murabbe Wali, Holy Ward-3(2), Amritsar
Mother Antaryami
School, Tarn Taran
Raod, Amritsar

PAN No. BBTPS 2697Q
(Appellant)

(Respondent)

Assessee by : Sh. Vinamar Gupta (Ld. C.A.)

Department by : Sh. Raman Garg (Ld. D.R.)

Date of Hearing : 21/01/2021.

Date of Pronouncement : 21/01/2021.

ORDER

Per N.K. Choudhry, Judicial Member:

This appeal has been preferred by the assessee against the order dated 31.10.2019 impugned herein passed by the Ld. CIT(A)-1, Amritsar u/sec. 250(6) of the Income Tax Act, 1961 (hereinafter referred to as the "Act") for the A.Y. 2014-15.

2. The assessee has preferred an application under consideration dated 14.01.2021 for withdrawal of the appeal.

3. During the course of hearing, Id. counsel for the assessee has submitted that since assessee has availed the immunity scheme i.e. Vivad Se Vishwas under the Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No.3, dated 12.01.2021 in response to the application filed by the assessee under the scheme, therefore appeal of the assessee may be allowed to be dismissed as withdrawn with liberty to seek recall of the order in case any unforeseen circumstances would arise in future.

4. The Ld. DR raised no objection, if the appeal of the assessee is allowed to be dismissed as withdrawn.

5. Having heard both the parties and perused the application for withdrawal of the appeal and Form No.3 (Copy already on record) issued by the Department. Considering the facts and circumstances of the case, the appeal of assessee is liable to be dismissed as withdrawn with liberty to seek recall of the order as prayed for in accordance with law, hence ordered accordingly.

6. In the result, appeal of the assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 21st day of Jan., 2021.

Sd/-
(N. K. SAINI)
VICE PRESIDENT

Sd/-
(N. K. CHOUDHRY)
JUDICIAL MEMBER

Dated : 21st January, 2021

GP/Sr/PS

Copy to:

1. *The Assessee -*
2. *The Revenue -*
3. *CIT*
4. *The CIT(A)*
5. *DR, ITAT, Amritsar*
6. *Guard File*

By order

(GYAN PRAKASH)
Sr. Private Secretary,
ITAT, Amritsar